

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 4034
ANSWERED ON TUESDAY, THE 03rd APRIL, 2018**

RULES FOR CROWDFUNDING

QUESTION

4034. SHRIMATI KANIMOZHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government considering to bring a dedicated set of rules for crowdfunding, if so, the details thereof;
- (b) whether Government has decided to bring all required activities/provisions under Crowdfunding rules, if so, the details thereof; and
- (c) whether the startups are allowed to raise the funds through crowdfunding activities if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (c):- As per information received from Securities and Exchange Board of India (SEBI), it had issued a consultation Paper on 'Crowdfunding in India' in June 2014. However, SEBI has not formed any norms or regulations in this regard.
